

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES "A", BANGALORE**

Before Shri George George K, JM & Shri B.R.Baskaran, AM

ITA No.879/Bang/2017 : Asst.Year 2010-2011

M/s.Schneider Electric IT Business India Private Limited (Formerly known as American Power Conversion (India) Pvt.Ltd. Sy No.187/3 and 188/3 Jigani Industrial Area, Jigani Bangalore - 562106. PAN : AACCA6398Q.	v.	The Commissioner of Income- tax, LTU, Bangalore.
(Appellant)		(Respondent)

Appellant by : Sri.Dhiraj R., CA
Respondent by : Ms.Neera Malhotra, CIT-DR

Date of Hearing : 21.04.2021	Date of Pronouncement : 21.04.2021
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ORDER

Per George George K, JM

This appeal at the instance of the assessee is directed against CIT's order dated 18.02.2019, passed u/s 263 of the I.T.Act. The relevant assessment year is 2010-2011.

2. At the time of hearing before us, the learned Counsel for the assessee vide letter dated 20th April, 2021 had prayed that the appeal may be dismissed as withdrawn. Accordingly, we dismiss the appeal filed by the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on this 21st day of April, 2021.

Sd/-
(B.R.Baskaran)
ACCOUNTANT MEMBER

Sd/-
(George George K)
JUDICIAL MEMBER

Bangalore; Dated : 21st April, 2021.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT (LTU), Bangalore.
4. The CIT, Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore